

A-14 + RTI-3 + A-22

1st Floor, New Corporation Bldgs., Palayam, Trivandrum - 695 004
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M/S. KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE
KASARGOD.

Date: ~~04/04/08~~

04/04/08

Kind Attn: ENVIRONMENTAL ENGINEER

Sir,

Sub: - Application for Consent to Establish under Water (Prevention and Control of Pollution) Act and Air (Prevention and Control of Pollution) Act.

We are hereby submitting the application for Consent to Establish under the Water (Prevention and Control of Pollution) Act and Air (Prevention and Control of Pollution) Act for our Resort project "BEKAL BEACH RESORT & SPA" at BEKAL, KASARGOD (75 Rooms)

Please find enclosed the application form and 2 copies of application form duly filled in and signed. Also find enclosed herewith Demand Draft for Rs. 80,000/- (DD No... 4.89743, Dated 03/04/08) in favour of "The Kerala State Pollution Control Board" payable at Kasargod towards consent fee for Water Act and Air Act for a period of three years.

We request you to kindly issue us the consent as the earliest. Looking forward for your kind cooperation and sign off.

Thanking you

Yours faithfully
For Green Gate Leisure Limited

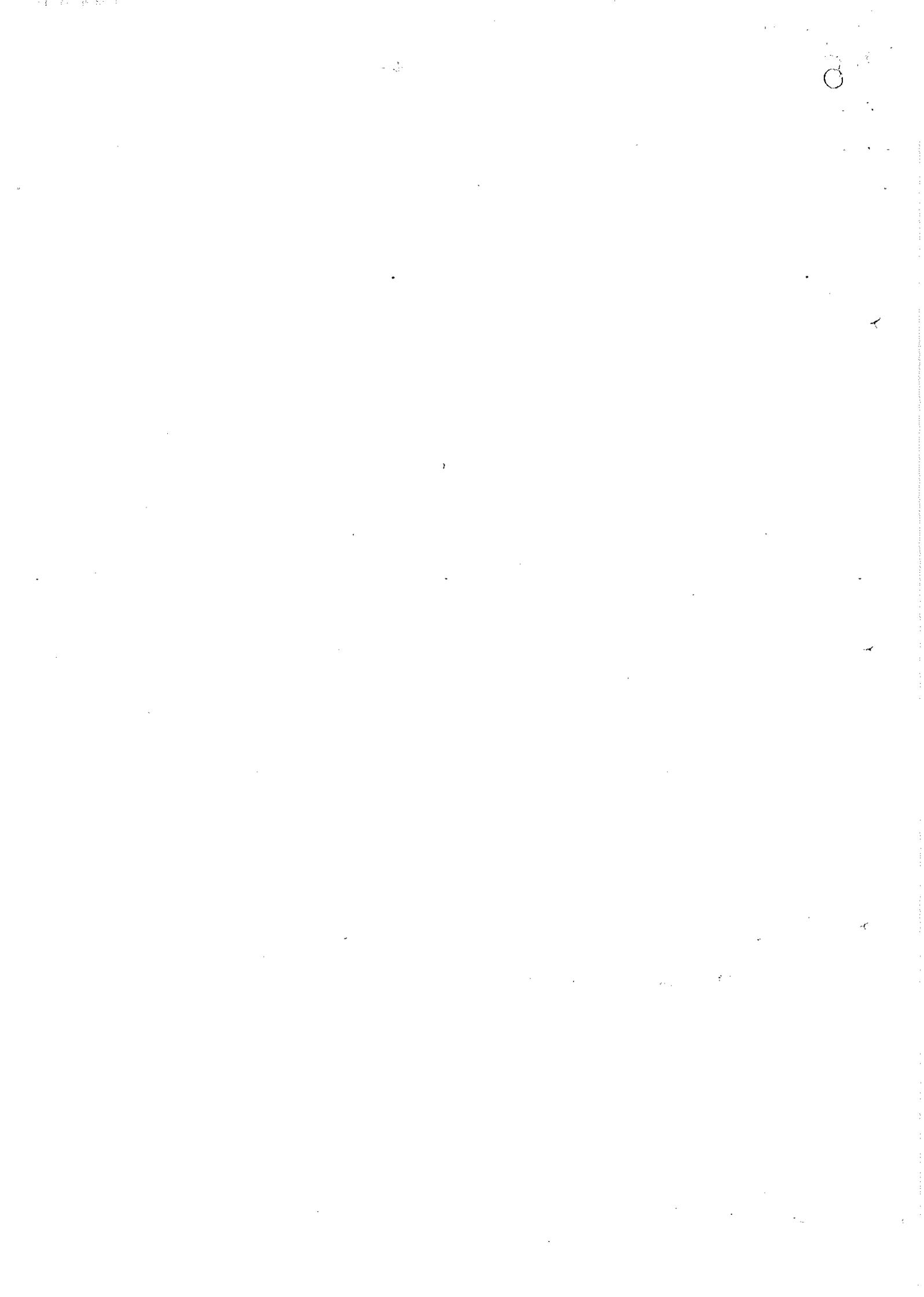
E.M. Najeeb
Chairman



True Copy of The Document / Record
Supplied Under RTI Act.
Date: 13/06/2017

Handwritten signature

Public Information Officer
Kerala State Pollution Control Board
P.O. NO., THIRUVANANTHAPURAM-695 004





FORM IV C/IC
KERALA STATE POLLUTION CONTROL BOARD

APPLICATION FOR CONSENT/AUTHORISATION/REGISTRATION
(HOTELS/OFFICES/COMMERCIAL ESTABLISHMENTS / RESIDENTIAL APARTMENTS)

PART I

NAME AND ADDRESS OF ESTABLISHMENT:

BEKAL BEACH RESORT & SPA
CHETTUKUND, BEKAL P.O
KASARGOD

I am the proprietor of above establishment. I hereby apply for consent under
the appropriate acts

NAME OF STATUTE	ESTABLISH	OPERATE	YES/NO
WATER ACT	✓		
AIR ACT	✓		
EP ACT	✓		

- The entries in the application/s are true to the best of my knowledge, information and belief have signed hereunder, at the end of the application/s and on enclosure/s in affirmation that.
- I undertake to furnish any information, explanation and/or clarification within 15 days of it being called for to make my application complete. I understand that the data on which my application is made complete in all respects will only be counted as the date of the application.
- I understand that the consent/authorisation/registration is a permit and legal approval.
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Signature

Name

Designation

Place: THIRUVANANTHAPURAM

Date :

E.M. NARAYAN
CHAIRMAN

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Date: 13/06/2014

Environmental Department

PUBLIC INFORMATION OFFICER
STATE POLLUTION CONTROL BOARD
P.O. THIRUVANANTHAPURAM-690 001



4. Particulars of last clearance/s obtained:

CLEARANCE	GRANT/ REFUSAL	NO.	DATE	VALIDITY
Consent under Water Act	N.A			
Consent under Air Act	N.A			
Authorisation under HW Rules	N.A			

5. Date of Commissioning:
(if new, anticipated date)

JANUARY 2010

6. Nearest building/water body within 100 m:

	OWNERSHIP	USE	DISTANCE, in m (to be marked on site plan)
From the building	Residence		30 M
From Effluent Treatment Plant	Residence		57 M
Dug well/tube well/pond			
stream/river/lake/lagoon/pond			

7. Total occupants/staff:

1875 PERSONS MAXIMUM 135 PERSONS
525 PERSONS

8. Laundry:

Yes/No

9. Kitchen:

Yes/No

10. Number of employees within the premises:

N/A

11.

GROSS FIXED CAPITAL INVESTMENT in lakh*(Rs)	AMOUNT	MODE OF PAYMENT	PERIOD
2168.01489 LAKHS	Consent to Establish Fees Rs. 1,80,000/-	D.D	3 Years

Produce original in stamp paper with No. 97 of unregistered accountants.

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Date: 13/06/2017

[Signature]
SECRETARY

**PART III
WASTE WATER MANAGEMENT**

1. Water consumption details:

Sl. No.	PURPOSE	CONSUMPTION /d
1	Cooling (non-contact)	
2	Cooling (contact), humidification	
3	Boiler feed	
4	Domestic (including sanitary and canteen)	3,00,000
5	Laundry	50,000
6	Irrigation (including gardening)	
7	Others (specify)	
	TOTAL	3,50,000 litres per day

2. Source of water with details

REC'D. RECORD DEVELOPMENT CORPORATION (RDCO)
TO SUPPLY THE REQUIRED MAXIMUM SUCKLE.
(REQUIRED 3850 KL)

3. Effluent treatment details:

(Detailed project report of effluent treatment with schematic diagram of each unit operation/process is to be provided. Include details of sludge management system also)

DETAILED PROJECT REPORT ON SEWAGE TREATMENT PLANT IS ENCLOSED IN ENCLOSURE - I.

4. Effluent quantity and quality:

DRAIN NUMBER	QUANTITY (LITRE)	QUALITY			RECEPT BODY
		BOD	SS	DISSOLVED SOLIDS	
(A) DRINKING	3000	100	100	100	TREATED WATER
	3000	100	100	100	20
	3000	100	100	100	3
	3000	100	100	100	1

(In case of discharge to land, exact grid survey number shall be provided)

5. Recycle/Reuse of treated waste water:

QUANTITY, m ³	Use
MAXIMUM 3000 L/DAY	FOR TOILET FLUSHING FOR GARDENING.

6. Water Budget:

(Account for difference between water consumption and effluent generated)

MAXIMUM WATER CONSUMPTION PER DAY → 3,50,000 Litres/

MAXIMUM EFFLUENT GENERATED PER DAY → 3,35,000 Litres/

DIFFERENCE → 15,000 Litres/

• VARIATION DUE TO WATER CONSUMED FOR DRINKING, GARDENING AND WASHING PURPOSES.

7. Details of rain water harvesting.

RAIN WATER TO BE HARVESTED AND STORED IN
SUMPTANK OF 500 KL CAPACITY.

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Date: 13/06/2017


SHILPA M.A.
Environmental Engineer

INFORMATION OFFICER
POLLUTION CONTROL BOARD
MUMBAI MUNICIPAL CORPORATION

PART IV
AIR POLLUTION MANAGEMENT

1. Fuel consumption:

FUEL	CONSUMPTION tcd/hrs	USE
LSHS	11.9	
Furnace oil	N.A	
Diesel	70 litres / hour for each generator	BACK UP GENERATOR OF 500 KVA - 2 Nos
Others(specify)		

2. Stack details: FOR BACKUP GENERATOR OF 500 KVA - 2 Nos

STACK No.	MATERIAL OF CONSTRUCTION	DIMENSION		HEIGHT ABOVE ROOF LEVEL, m (for generators only)
		HEIGHT, m	DIAMETER, cm	
	MILD STEEL PIPE (M.S)	12 M	10 CM	3 M

STACK No.	SOURCE OF EMISSION		FUEL	
	EQUIPMENT	CAPACITY	TYPE	QUANTITY (tpd or lpd)
N.A	N.A	N.A	N.A	N.A

3. Emission details:

STACK No.	DESIGN FLOW Nm ³ /h	CONCENTRATION in mg/Nm ³ , at 12% CO ₂ correction				
		PM	SO ₂	NO _x	CO	Others
N/A						

4. Emission control & monitoring:

STACK No.	PORT HOLE (Y/N)	PLATFORM (Y/N)	LADDER (Y/N)
N/A			

SOURCES	CONTROL MEASURES
DO SETS	DO SETS PROVIDED WITH ACOUSTIC ENCLOSURE TO PREVENT SOUND POLLUTION.
DO SETS	2 EXHAUST PIPE IN DO SETS PROVIDED 3M ABOVE ROAD LEVEL OF BUILDING.

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SRIJU. M.A.
Environmental Engineer

INFORMATION OFFICER
STATE POLLUTION CONTROL BOARD
P.O., THIRUVANANTHAPURAM-695 004

PART V

SOLID WASTE MANAGEMENT

NON HAZARDOUS WASTE MANAGEMENT

CATEGORY	QUANTITY by	DETAILS OF STORAGE, TREATMENT & DISPOSAL
Garbage	MAXIMUM ORGANIC WASTE PRODUCTION = 520kg/day	BIODEGRADABLE ORGANIC WASTE TO BE TREATED USING BIOGAS PLANT
ETP Sludge (non-hazardous)	355 kg/day	STABILISED SLUDGE STORED IN SLUDGE TANK AND DEWATERED USING FILTER PRESS DEWATERED SLUDGE TO BE USED AS FERTILISER FOR PLANTS OR DISPOSED IN LANDFILL
Others (specify)	NIL	

OTHER PARTICULARS

2. Green-belt details: (also to be shown in site plan)

3. Details of litigation pending, if any, arising out of your establishment:

NIL

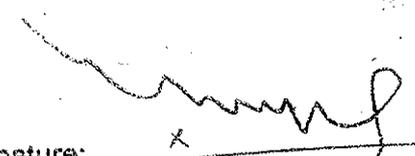
4. Details of separate energy meters, if provided, for pollution control equipments:

5. Details of standby power, if provided, for pollution control equipments:

DIESEL GENERATOR SET OF 500KVA CAPACITY 2 NO

6. Any other pertinent info:

NIL

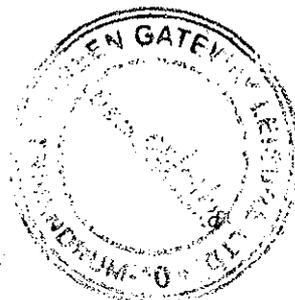
Signature: 

Name: E.M. NAJEEB.


SRIJ. M.A

Environmental Engineer

PUBLIC INFORMATION OFFICER
KERALA STATE POLLUTION CONTROL BOARD
TOM P.O., THIRUVANANTHAPURAM



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